

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. REVIEW APPLICATION NO.36 OF 2002

IN

ORIGINAL APPLICATION NO.975 OF 1999
ALLAHABAD THIS THE 5TH DAY OF SEPTEMBER, 2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

Murari Lal,
aged about 48 years,
son of Bhagwat Dayal,
resident of House No.26/51,
Basai Kala, Tajganj,
Agra.Applicant

(By Advocate Shri B.N. Singh)

Versus

1. Union of India,
through the Chief General Manager,
(Telecom) U.P. Circle,
Dahradun.
2. The Assistant General Manager (Admin),
O/O General Manager, (Telcom)
Agra.
3. Divisional Engineer, Telecom,
Agra.
4. Telecom District Manager,
Mathura.
5. Bharat Sanchar Nigam Limited (B.S.N.L.),
through its Chairman-Cum-Managing Director
H.Q., New Delhi.

..... Respondents

(By Advocate Shri G.R. Gupta)



ORDER

This Review Application has been filed for review of the order dated 28.01.2002 passed in O.A. No.975/99. The matter pertains to Department of Telecom which has now been converted into a corporation known as Bharat Sanchar Nigam Limited. Since no notification under section 14 (2) of Administrative Tribunals Act 1985, has been issued in respect of newly constituted corporation B.S.N.L., this Tribunal has no jurisdiction.

2. The legal position in this regard has been well settled by judgements of Division Bench of Hon'ble Delhi High Court in CMWP. No.2702/02 decided on 24.08.2001 in the case of Shri R. Gopal Verma Vs. U.O.I. & Ors. reported in 2002 (1) A.I.S.L.J. 352 and Hon'ble Bombay High Court in the case of B.S.N.L. Vs A.R. Patil reported in 2002(3) ATJ Page-1.

3. For the reasons recorded above, this Review Application is rejected as not maintainable.



Member-4

/Neelam/